

*Molestation of
Women Bill*

**OLD AGE MARRIAGE RESTRAINT
BILL.***

Shri Mohan Swarup (Pilibhit): Sir, I beg to move for leave to introduce a Bill to put a restraint on marriages in old age.

Mr. Deputy-Speaker: The question is:—I am reluctant to put it—

“That leave be granted to introduce a Bill to put a restraint on marriages in old age.”

The motion was adopted

Shri Mohan Swarup: Sir, I introduce the Bill.

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**MOTION RE: INCREASE IN ALLO-
CATION OF TIME**

Shri Radha Raman (Chandni Chowk): Sir, I beg to move:

“That the time allotted by the House on the 23rd August, 1957 for the consideration and passing of the Punishment for Molestation of Women Bill be increased from 2 hours to 3 hours.”

Mr. Deputy-Speaker: I shall now put the motion to the House. The question is:

“That the time allotted by the House on the 23rd August, 1957 for the consideration and passing of the Punishment for Molestation of Women Bill be increased from 2 hours to 3 hours.”

The motion was adopted

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**PUNISHMENT FOR MOLESTATION
OF WOMEN BILL—contd.**

Mr. Deputy-Speaker: The House will now resume further discussion of the motion moved by Shri Radha Raman on the 20th December, 1957

that the Bill to provide for punishment of persons guilty of molesting women, be taken into consideration.

Out of 3 hours allotted now for discussion of the Bill, 1 hour and 7 minutes were taken up on the 20th December, 1957 and 1 hour and 53 minutes are thus still available.

Shrimati Minimata Agandas Guru may now continue her speech.

An Hon. Member: She is not here.

Mr. Deputy-Speaker: Then Shri V. P. Nayar.

Shri V. P. Nayar (Qullon): Mr. Deputy-Speaker, Sir, I went through Shri Radha Raman's Bill very carefully, and I could not escape a feeling that he has shown a sense of chivalry which one could have expected from his earlier Bill. Sir, we remember that Shri Radha Raman has recently become a champion of the weaker people. We had from him a Bill for certain measures for the amelioration of the conditions of the sadhus and sanyasis.

Shrimati Ha Falchoudhuri (Nabaddwip): They are not weaker people.

Shri V. P. Nayar: They are. They do not have enough food and they become weaker. Today we have another Bill. And, what does he want. He wants to impose a very heavy punishment for what he calls the molestation of women. I wonder, Sir, whether he has gone with care through the relevant provisions in our Penal Code

From the Statement of Objects and Reasons we find a very sweeping statement. I do not know from where Shri Radha Raman got this information. I would very much like the hon. Deputy Minister for Home Affairs to enlighten me on this point. He starts his Statement of Objects and Reasons

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